

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-389/ND/2017

In the matter of

Mr. Kamal Kishore Rathi

....PETITIONER

Vs.

Synergy Exchange Plaza (P) Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 241

Order delivered on 10.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

Mr. PK Mittal, Advocate

Ms. Nibruti Samal, Advocate

(For Res. 5 & 6)

For the Respondent/Corporate Debtor : Mr. Siddharth Khattar & Mr.

Deepak & Mr. Vikas Sharma,

Advocates for R-1 to R-4

ORDER


Learned Counsel for the petitioner is present. Ld. Counsel for the Respondents 1, 2 & 4 is also present. In relation to Respondents 5 & 6, Ms. Nibruti Samal, Advocate has appeared for Respondents 5 & 6. In relation to filing the reply, the respondents seek some more time to R-1 to R-4.

Taking into consideration the said representation, 3 weeks time is finally granted to Respondents 1 to 4 and 5 & 6 to file their reply and a copy of the reply will be made available to the Ld. Counsel for the petitioner and the petitioner to file its rejoinder on or before the next date of hearing which is fixed on 22.2.18.

List on 22.2.2018.

Surjit

10.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)